



കേരള ഗസറ്റ് KERALA GAZETTE

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്
PUBLISHED BY AUTHORITY

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PART III Commissionerate of Land Revenue

KASARAGOD DISTRICT

Manjeswaram Taluk

NOTICES

(1)

(2)

Ref. C2-14422/2016. 5th December 2016.

Ref. C2-14153/2016. 5th December 2016.

Notice is hereby given to all to whom it may concern that Selma M. Kunhi w/o M. A. Moidinkunhi (L), Sukoon, Pandiyal Compound, Opposite K. A. Boards, Kadambar P.O., Badaje Village has filed an application for legal heirship certificate in respect of the legal heirs of M. A. Moidinkunhi who expired on 14-5-2013 and that it has been reported to this office that the persons named in the schedule below are the legal heirs of the said late M. A. Moidinkunhi, that it is proposed to issue a legal heirship certificate according to this to the petitioner and that objection if any against the issue of said legal heirship certificate should be filed in the person before the Tahsildar, Manjeswaram within 30 days from the date of publication of this notice in the Kerala Government Gazette. Objection sent by post or filed after the stipulated time will not be considered.

Notice is hereby given to all to whom it may concern that Meenakshi d/o Mahabala Shetty, Ponjirikana, Meenja Village has filed an application for legal heirship certificate in respect of the legal heirs of late Mahabala Bhat who expired on 23-7-1986 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late Mahabala Bhat that it is proposed to issue a legal heirship certificate according to this to the petitioner and that objection if any against the issue of said legal heirship certificate should be filed in the person before the Tahsildar, Manjeswaram within 30 days from the date of publication of this notice in the Kerala Government Gazette. Objection sent by post or filed after the stipulated time will not be considered.

SCHEDULE

SCHEDULE

Sl. No.	Name of the legal heirs	Relationship with the deceased	Age
1	Selma M. Kunhi	Wife	59
2	M. M. Nasreen	Daughter	37
3	M. M. Sabeena	"	35
4	M. M. Thafseena	"	33
5	M. M. Sumayya	"	31
6	M. M. Safwan	Son	29

Sl. No.	Name of the legal heirs	Relationship with the deceased	Age
1	Meenakshi	Daughter	63
2	K. Kaveri	"	52
3	Mookambika	"	52
4	Saraswathi	"	49
5	Rohini, P.	"	48
6	Seetha, K.	"	47
7	Gopala Krishna Bhat	Grand Son	52
8	Bharathi R. Prasad	Grand Daughter	46
9	Lalitha Gopal	"	44

(3)

Ref. C2-12712/2016.

30th December 2016.

Notice is hereby given to all to whom it may concern that Ashraf s/o Mohammed, Perla House residing at Enmakaje Village has filed an application for legal heirship certificate in respect of the legal heirs of Kunhali who expired on 2-8-2000 and that it has been reported to this office that the person named in the schedule below is the legal heir of the said late Kunhali that it is proposed to issue a legal heirship certificate according to this to the petitioner and that objection if any against the issue of said legal heirship certificate should be filed in the person before the Tahsildar, Manjeswaram within 30 days from the date of publication of this notice in the Kerala Government Gazette. Objection sent by post or filed after the stipulated time will not be considered.

SCHEDULE

<i>Sl. No.</i>	<i>Name of the legal heirs</i>	<i>Relationship with the deceased</i>	<i>Age</i>
1	Beefathima	Wife	77
2	Ayisamma	Daughter	67
3	Rukhiyabi	„	58
4	Mohammed, P.	Son	55
5	Khadeeja	Daughter	49
6	Ayishath Raziya	Grand Daughter	45
7	Imam Ali, P. M.	Grand Son	42
8	Abdulsamad	„	41
9	Safiya	Grand Daughter	36
10	Ashraf	Grand Son	32
11	Sayad	„	27

(4)

Ref. C2-12142/2016.

27th December 2016.

Notice is hereby given to all to whom it may concern that H. Ravikala Shetty w/o (Late) H. Subanna Shetty residing at Makoor House, Bombrana, P. O. Kumbala, Bombrana Village has filed an application for legal heirship certificate in respect of the legal heirs of H. Subanna Shetty who expired on 12-10-2014 and that it has been reported to this office that the person named in the schedule below are the legal heirs of the said late H. Subanna Shetty that it is proposed to issue a legal heirship certificate according to this to the petitioner and that objection if any against the issue of said legal heirship certificate should be filed in the person before the Tahsildar, Manjeswaram within 30 days from the date of publication of this notice in the Kerala Government Gazette. Objection sent by post or filed after the stipulated time will not be considered.

SCHEDULE

<i>Sl. No.</i>	<i>Name of the legal heirs</i>	<i>Relationship with the deceased</i>	<i>Age</i>
1	H. Ravikala Shetty	Wife	47
2	H. Susmitha Shetty	Daughter	23
3	H. Rahul Shetty	Son	21

Taluk Office,
Manjeswaram.

(Sd.)
Tahsildar.